

Crimes Against Women and Girls

2826. SHRI MADAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the comparative figures of crimes against women and girls reported in different metropolises category-wise during 1980-81 and 1982; and

(b) the steps taken or proposed to be taken to effectively prevent these crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The State Governments and Union Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the comparative figures of crime as a whole against women and girls in different metropolises category-wise during 1980-81 and 1982 is compiled on All India basis as Law and Order including Crimes is a State subject.

In view of frequent allegation about misbehaviour with women arrested or kept for interrogation by the Police, detailed instructions were issued on the 14th March, 1980 to the State Governments and Union Territory Administrations to take necessary effective steps to prevent the police from subjecting women to any indignity or misbehaviour. The instructions *inter alia* provide that except in unavoidable circumstances, no women should be arrested between sunset and sunrise.

To combat the menace of dowry deaths, detailed instructions were issued to all State Governments and Union Territory Administrations (except Jammu and Kashmir and Sikkim) on the subject on 13-8-1982. A copy of the instructions issued is laid on the Table of the House. [Placed in Library. See No. LT-6112/83].

A bill, namely, the Criminal Law (Amendment) Bill, 1980, was introduced in the Lok Sabha on 12th August, 1980, which sought to make the law relating to rape more stringent. The Bill was referred to the Joint Committee or the

both the Houses of Parliament in December, 1980. The Joint Committee has since presented its report to Parliament, which is under active consideration of the Government.

Sale of Military rum in market in Sadar Bazar, Delhi cantt.

2827. DR. A. U. AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some shopkeepers were arrested by the Crime Branch of Delhi Police in Sadar Bazar, Delhi Cantt. recently for reportedly purchasing military rum and selling in blackmarket;

(b) if so, the details, of the persons prosecuted and the details of their *modus operandi* together with the section of the Act under which they have been prosecuted as also the present position of the cases;

(c) whether such arrests were made in Delhi Cantonment in the past also;

(d) if so, what are their details, together with present position thereof; and

(e) steps taken to check the misuse of the facility given to military personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). One, Shri Mahavir Prasad, a shopkeeper of Sadar Bazar, Delhi Cantt. was arrested for selling XXX Rum, meant for military personnel, for Rs. 50/- per bottle. 10 Bottles of XXX Rum were recovered from his shop. A case has been registered u/s 61|1|14 Excise Act at the Police Station Delhi Cantt. and is pending investigation.

(c) and (d). In July, 1982, one Mrs. Inder Kaur wife of a retired Laskar of the Indian Air Force, was arrested u/s 61|1|14 Excise Act for being in possession of 24 bottles of rum meant for defence services. The investigation of the case has been completed and challan put in the court. The case is pending trial.

(e) The local police is keeping vigil.